

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.49/(MAH)/2016
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2017




NAME OF THE PARTIES: Dr. Dipti Patankar & Anr.

V/s.

M/s. Joy Hospital Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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	<i>Yash R Shah</i>	<i>Adv for Ry IRS</i>	
	<i>Keval Setalwad Sr Adv a/w Herishawardhan Salgaokar</i>	<i>Adv for R1-R3</i>	
	<i>Kalpesh Patil a/w Pratik Rahade</i>	<i>Adv. for Petitioner</i>	

ORDER

C.P. NO. 49/241-242/NCLT/MB/MAH/2016

1. The Learned Counsel for both the sides are present.
 2. At the outset, pointed out there is a typographical mistake in para 4 the accounting period as "31st March 2015 instead of 31st March, 2016". Now corrected. To be read henceforth as "31.03.2016".
- A letter of the appointed person dated 28.02.2017 is placed on record, according to which, he has addressed letter dated 20.02.2017 asking certain documents for inspection for the Valuation of the Property.

*Printed on
the separate
Sheet - Annex
15/3/17*

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ORDER

C.P. NO. 49/241-242/NCLT/MB/MAH/2016

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2. At the outset, there is a typographical mistake in para 4 the accounting period as "31st March 2015" instead of "31.03.2016". Now corrected to be read hereafter as "31.03.2016".
3. A letter of the appointed person dated 28.02.2017 is placed on record, according to which, he has addressed letter dated 20.02.2017 asking certain documents for inspection for the Valuation of the Property.
4. The Learned Counsel for the Petitioner has stated that the Valuer has visited the premises on 08.03.2017 and the Valuation Process is in progress. The Valuer has suggested the name of the C.A. as M/s P.R. Agarwal and Awasthi, Gopal Bhavan, Princess Street, Mumbai who is on the Panel as also consented by both parties. Therefore he is directed to co-operate and submit the Report at the earliest possible. Since the requisite Report is awaited, therefore, the Valuer and the appointed C.A. is hereby directed to furnish their Reports on or before 10.04.2017 to this Bench.
5. Thereafter, the matter is now enlisted for hearing on **19.04.2017**.
All the dates are communicated to both the sides.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated : 15.03.2017.